

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 213
CAA-64/ND/2020**

IN THE MATTER OF:

**M/s. Rishu Agencies Pvt. Ltd. and anr. And
M/s. Safex Complex Pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 16.12.2020
(Virtual Hearing)**

Coram:

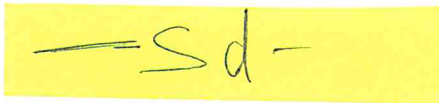
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the RD/OL
For the Income Tax Department**

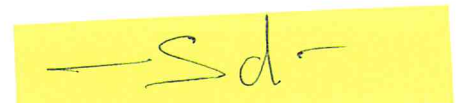
**:Mr. Iswar Mohapatra, Advocate
:Ms. Apoorva, Adv.
:Ms. Easha Kadian, Standing
Counsel**

ORDER

Heard the submissions made by the counsel for the petitioners. The counsel for the Income Tax Department has prayed for two weeks' time. The proxy counsel for the RD &OL has also prayed for time for filing the reply. Therefore, let this matter be listed on 20th January, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**